

[Skip to main content](#)[← back](#)**Status: Pending**Case Number: **WP 19807/2024**
(KAHC010414932024)Classification: **GM RES**Date of Filing: **19/07/2024 17:05:22**Petitioner: **SMT. PRAMODA DEVI**
WADIYAR,Petitioner Advocate: **MANASI KUMAR**Respondent: **THE STATE OF**
KARNATAKA

Respondent Advocate:

Filing No.: **WP 19230/2024**Judge: **HEMANT CHANDANGOUDAR**Last Posted For: **PRELIMINARY**
HEARING - B GROUP at 4 PMLast Date of Action: **15/10/2024**Last Action Taken: **ADJOURNED**Next Hearing Date: **22/11/2024****Daily Orders: WP 19807/2024**

1	HEMANT CHANDANGOUDAR	<u>15/10/2024</u>
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Heard Mr. Sai Deepak, learned counsel representing the petitioner, and Mr. Devdas, learned Additional Advocate General representing the respondent-State.

2. The petitioner, who is a legal descendant of the Royal Family of Mysore, has approached this Court to challenge the validity of the Shree Chamundeshwari Kshetra Development Authority Act, 2024 (hereinafter referred to as 'the Act, 2024') on the grounds that it violates Articles 13, 25, 26, and 29 of the Constitution of India.

3. The primary contention of the petitioner is that the Act, 2024 was promulgated while a legal dispute between the petitioner and the State Government was still pending before this Court in W.A. No. 1011/2001. The petitioner argues that the promulgation of the Act, 2024 is in contravention of the Rules of Procedure of the Legislative Assembly, and further contends that various provisions of the Act, 2024 infringe upon their fundamental rights guaranteed under Articles 13, 25, 26, and 29 of the Constitution.

4. The specific question that requires consideration by this Court is whether the State Government has promulgated the Act, 2024 in violation of the Legislative Assembly Rules and in contravention of Articles 13, 25, 26, and 29 of the Constitution of India.

5. Mr. Devdas, learned Additional Advocate General, appearing for the respondent-State, fairly concedes that, pending the disposal of this writ petition, neither the movable nor the immovable properties belonging to the temple will be disposed of. He also submits that the prevailing customs and traditions of the temple shall not be modified or interfered with during the pendency of the petition. This submission is taken on record.

6. It is further made clear by this Court that if the State Government intends to take any action or make any decision as contemplated under Sections 16 and 17 of the Act, 2024, such action or decision shall only be taken with the prior leave of this Court.

7. The pendency of this writ petition, however, shall not preclude the State Government from framing appropriate Rules under the Act, 2024.

8. Additionally, the Authority constituted under the Act, 2024 is directed to serve notice of any meetings to the petitioner. In the event that the petitioner, despite being duly served with notice, chooses not to attend or participate in the proceedings, the Authority is at liberty to take decisions in accordance with the provisions of the Act, 2024.

9. With these observations, the petition is being considered further on merits.
List on 22.11.2024 for Hearing.

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